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WP-19661-2025

#### HIGH COURT OF MADHYA PRADESH IN THE AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17<sup>th</sup> OF JUNE, 2025

## WRIT PETITION No. 19661 of 2025

# SUNIL KUMAR JAIN Versus

THE STATE OF MP AND OTHERS

### Appearance:

Shri Ashok Kumar Gupta - Advocate for the petitioner.

Shri Yogesh Dhande G.A. for the respondent-State.

### <u>ORDER</u>

The present petitioner was placed under suspension while working at Government Pre Primary Training Institute, Jabalpur. After revocation of suspension he was posted at U.G.S. Bhatariya Tola Block-Jabalpur rural Jabalpur.

- 2. The petitioner submitted representation against posting at such place on the ground that he is 90% disabled being blind. His wife is also 90% disabled being blind and working at Government School at Jabalpur city, therefore, upon revocation of suspension posting at such a place about 50 KM away from Jabalpur that too when the petitioner is blind and the said place is in rural area, petitioner prayed for modification of place of posting.
- 3. This Court in W.P. No. 22322/2023 passed certain directions and in compliance of the said directions the respondents issued order Annexure P/14 dated 08.07.2024 rejecting representation of the petitioner. The



2 WP-19661-2025 petitioner submits that thereafter when he went to join at U.G.S. Bhatariya Tola, he was informed that in the intervening period some other teacher has been appointed and he was not allowed to join at that place also. Now he is

4. Considering the grievance of the petitioner, the respondent No. 2 is directed to take note of the aforesaid position and make endevour to post the petitioner at any nearby place either within or near to Jabalpur city as far as possible. Annexure P/14 dated 08/07/2024 is set-aside.

in an no man's land and waiting for posting at any institution.

- 5. Let the appropriate steps be taken within a period of 10 days from the date of production of copy of this order.
  - 6. With the aforesaid direction, the petition is disposed of.

(VIVEK JAIN) JUDGE

**MISHRA**